

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DEHI
INTERLOCUTORY APPLICATION NO. 210 OF 2022

IN
ORIGINAL APPLICATION NO. 165 OF 2020
(EARLIER O.A. NO 122/2015)

Samita Rajendra Patil & Ors. ...Applicants

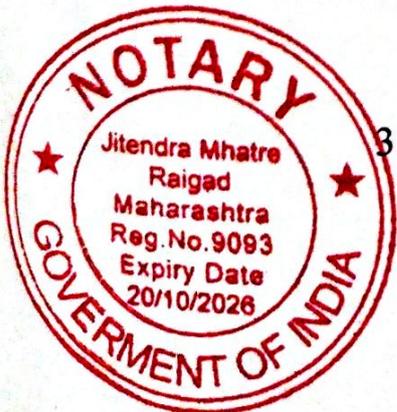
Versus

Jindal Steel Works & Ors. ...Respondent

AFFIDAVIT OF SUBSEQUENT EVENT

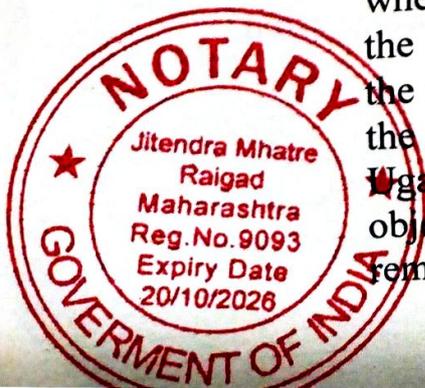
I, Sunil Moreshwar Kothekar, the Applicant no. 2 above name do hereby solemnly affirm as under:

1. I have filed the abovenamed original application in respect of the environmental damage caused by the company wherein the interim orders are passed committee is appointed and report is awaited.
2. The livelihoods of the agriculturist of village Kharmachela is dependent on the rice crop in their respective field and fishing activity. The agricultural fields of these villages is situated in Kharmachela revenue division and one part is touching to village Kharmachela and other part of the revenue division is abutting to the creek of Arabian Sea. There is a natural canal abutting to agricultural fields of Kharmahela revenue division on one hand and on the other hand company premises is situated. There is an age old Kharbadisti (compound wall constructed by Salt department) protecting the lands from saline water from the said canal.
3. The Khar land department has put the self-operated doors near the creek to the natural canal. During the low tide the door opens and during high tide it is closed. When the door



opens the agriculturist are doing the fishing activity. The Respondent no. 1 company has removed that age old system by putting the pipes on or about 20.08.2022 and therefore complaints were lodged and finally the above said application is also filed for restoring the original system of the Salt department.

4. The agriculturist from village Kharmachela are making continuous complaint that the Respondent No. 1 company for their huge ships increased the depth of Dharamtar creek and therefore the big cracks are developed to the age old Kharbandisti (compound wall constructed by Salt department) protecting the agricultural fields situated at village Vave, Vadkhal, village Kolve, Vadkhal and Bene Ghat from the saline water flowing in the natural Canal from creek and therefore a meeting was held under the chairmanship of then collector Raigad. In the said meeting inspection report submitted by the committee headed by then SDO, Alibaug was considered. It was found that because of the company's huge ships destroyed the compound wall whereby saline water entered the agricultural fields destroying the fertility and therefore direction was given to assess the loss and further the respondent No. 1 company should take steps to restore the Kharbandisti and the company should use the natural soil and not the slag i.e. waste material. Similarly, company should not use the slag material even if they had no objection from the agriculturist. Hereto annexed and marked as **Exhibit-A** is a copy of minutes of meeting.
5. On 14.03.2022 it was informed to the salt department by Baapdev agricultural organization that the pipeline should not be put by removing the existing Ugadi i.e. the age old doors put by the department. It is submitted that Ugadi means the doors operating automatically upon the pressure of High tide and Low tide water controlling the saline water entering the natural Canal put by the department whereby during the high tide doors gets closed and during the low tide the doors gets opened and saline water enters the natural canal and fishing activity is possible. Therefore the agriculturist objected for removal of those doors i.e. Ugadi by replacing it with pipes. Accordingly the objection was raised and the department was requested to remove the pipes installed by the company.



6. On 04.07.2022 it was again informed to remove the pipes so that the access of the boats will be cleared. The department was also informed that they will be responsible for the loss caused to the agriculturist.
7. On 08.07.2022 the Dy. Engineer of Salt department informed the Respondent No.1 to take note of the objection dated 14.03.2022 raised by Baapdev agricultural Organization as referred herein above and directed Respondent No. 1 to remove the pipes and construct the Ugadi in rectangular shape to avoid the flood situation in future.
8. On 23.07.2022 one of the applicant Samita R. Patil reported the incident which took place destroying the Ugadi vide her email addressed to various authorities. I crave leave to refer and rely upon the same as and when required to be produced.
9. On 29.08.2022 the Baapdev agricultural organization, Kharmachela again informed that despite their objection for installing the pipes by destroying the Ugadi and despite the direction of the Salt department the Respondent No. 1 in the police protection destroyed the Ugadi and installed the pipes. Therefore it was requested to the concerned authorities to take immediate steps to stop illegal construction of increasing the height of Kharbandisti and prohibit the company from cutting mangroves and dumping the chemical waste. It was further requested to take action against the office bearers of police department. Hereto annexed and marked as **Exhibit-B** is a copy of letter dated 29.08.2022.
10. There was a complete inaction on the part of the respondent and therefore the above said interim application is filed. Pending the above said interim application on behalf of 18 agriculturist Shri Baapdev agricultural organization informed the authorities that collective self-immolation will be committed on 26.12.2022 in the event no action is taken. Hereto annexed and marked as **Exhibit-C** is a copy of letter dated 11.11.2022 submitted by Shri Baapdev agricultural organization to various authorities.



11. On 22.11.2022 the respondent No. 1 company has cut the mangroves on survey No. 60/1 and destroyed it despite the order of the Hon'ble Tribunal. One of the applicant Mrs. Samita R. Patil called the SDO at 11:45 am on 8888992288 and informed him about the cutting of mangrove and also called the forest officer Smt. Swati Dumbre on 9627381320 number spoke to her at 11:42 am for requesting her to take action against the cutting of Mangroves but no one has taken any action. Hereto annexed and marked as **Exhibit-D** is a copy photographs and order.

Whatever stated herein above are true and correct fact which I believe to be true and correct for which I sign here under.

Solemnly affirmed at Mumbai)

Dated this day of November, 2022)

Identified by me

Deponent

Advocate for the Applicant

Before me **BEFORE ME**

Adv. Jitendra D. Mhatre
B.A. LL.M
NOTARY Govt. of India
Shrinivas, Plot No. 159,
MHADA Colony, At.-Pen.
Raigad - (M.S.)



Signatory Identified From
ID.Proof Adhar/Pan/DL/EC/-
NO. 7158 7245 7404
J. Mhatre

Serial No. 3064
No. of Pages:- 04
Date :- 23 / 11 / 2022



जे.एस.डब्ल्यू स्टील कं.लि.डोलवी आणि खारभूमी विकास विभाग यांच्या अनारथेमुळे शेतकऱ्यांच्या झालेल्या भातपिकांच्या नुकसानीच्या मागण्यांवावट दिनांक १०/०९/२०१८ रोजी सकाळी १२.०० याजता मा.जिल्हाधिकारी यांच्या अध्यक्षतेखाली जिल्हाधिकारी कार्यालयाच्या सभेती सभागृहात झालेल्या बैठकीचे इतिवृत.

मा.जिल्हाधिकारी यांनी सर्व उपस्थितांचे स्वागत करून बैठकीच्या कामकाजास सुरुवात करण्यात आली. सादर बैठकीस खालीलप्रमाणे अधिकार/अजंदा उपस्थित होते.

- १) मा.डॉ.विजय सुर्यवंशी, जिल्हाधिकारी रायगड - अध्यक्ष
- २) श्री.किरण पापदुडे, निचारी उपजिल्हाधिकारी रायगड
- ३) श्रीम.शाहरु शरद पोवार, उपविभागीय अधिकारी अतिवाग
- ४) श्रीम.प्रतिमा पुदलवाड, उपविभागीय अधिकारी पेण
- ५) श्री.सचिन शेजाळ, तहसिलदार अतिवाग
- ६) श्री.विशाल दौंडकर, तहसिलदार (गहरातूल)
- ७) श्रीम.शीतल गायकवाड, का.अ.अ.का.) खारभूमी विकास विभाग, पेण
- ८) श्री.कं.जी.साळवी, तंत्र सहाय्यक, जिल्हा अधिक्षक कृषि अधिकारी रायगड- अतिवाग
- ९) श्री.आत्माराम बेनकेकर, GM, जे.एस.डब्ल्यू स्टील, कंपनी, लि.डोलवी
- १०) सदस्य, पंचक्रोशी प्रकल्पग्रस्त शेतकरी, संघ, मु.वावे वडखळ.ता.पेण

जे.एस.डब्ल्यू स्टील कंपनी लिमिटेड डोलवी, ता.पेण यांनी घरमतर खाली खोला करण्यासाठी केलेले खाडीचे उत्खनन व कंपनीच्या अजंदा जहाजांची सातत्याने होत असलेली जलवाहतूक यामुळे घरमतर खाडी लगतच्या वावे, वडखळ, कोळये व घेणेपाट-हददीतील भारशेतीचे संरक्षित-वांध-खेपून-त्यांना भोटागोट्या खाडी गेल्या आहेत त्यावर वेळीच उपाययोजना न केल्यामुळे आजही सुपीक ४५० एकर शेती सुमारे २०१४ पासून नार्पाक झाली आहे, अशी तक्रार पंचक्रोशी प्रकल्पग्रस्त शेतकरी संघ, मु.वावे वडखळ, ता.पेण, जि.रायगड यांनी केली आहे. सादर नुकसानीवावट पाहणी करण्यासाठी या कार्यालयामार्फत खालीलप्रमाणे पथक नेमण्यात आलेले होते

- १) उपविभागीय अधिकारी अतिवाग/पेण - पथक प्रमुख
- २) तहसिलदार अतिवाग/पेण - सादस्य
- ३) तात्का कृषि अधिकारी अतिवाग/पेण - सादस्य
- ४) पार्यकारी अभियंता, खारभूमी सर्वेक्षण व अन्वेषण विभाग, पेण, सादस्य

त्यानुसार नोव्हेंबर-२०१७ मध्ये तलाठी व गडंड अधिकारी यांनी प्रत्यक्ष जागेवर पाठवून पंचनामे करण्यात आलेले आहेत. मोजे वावे, वडखळ, कोळये, डोलवी, घेणेपाट या गावी यालू वर्षानुवधे जे.एस.डब्ल्यू कंपनीने केलेल्या कंपनीच्या स्लॅगच्या भरायामुळे व कंपनीच्या मालवाहू करणाऱ्या बोटीमुळे वांध वंदिस्तीला खाडी जावून भरतीचे पाणी शेतामध्ये येऊन शेतकऱ्यांची शेती नार्पाक झाली आहे असा पंचनामा तलाठी सजा वडखळ यांनी सादर केलेला आहे. शेती नुकसान भरपाईचे प्रस्ताव कृषि विभाग व खारलॅण्ड विभाग यांनी संयुक्त पाहणी करून एकत्रित पंचनामा करून मंत्रालयात शेती नुकसान भरपाईचे प्रस्ताव पाठवावेत. तसेच, खारलॅण्ड विभागाकडील विनंतीनुसार वांध वंदिस्तीचे काम जे.एस.डब्ल्यू कंपनीने सुरु ठेवावे. त्याचप्रमाणे जेट्टी ते कोळये येथील काम तात्काळ सुरु करावे. वांधवंदिस्ती साठी आवश्यक असलेले सहकार्य पंचक्रोशी प्रकल्पग्रस्त शेतकरी, संघ यांनी कंपनीला करावे. जे.एस.डब्ल्यू कंपनीने केलेल्या कार्यवाही कायतचा अहवाल २ दिवसात या कार्यालयाकडे सादर करावा.

|| शेतकऱ्यांच्या शेतामध्ये जे.एस.डब्ल्यू कंपनीने मातीचा भराव करावा. कंपनीच्या स्लॅगचा भराव करू नये. शेतकऱ्यांचे नाहरकत प्रमाणपत्र पंजून सध्या कंपनीने स्लॅगचा भराव शेतामध्ये करू नये. तदनंतर उपस्थितांचे आन्तर मानून बैठक संपल्याचे मा.जिल्हाधिकारी यांनी जाहीर केले. ||

(साधू-डॉ.विजय सुर्यवंशी)
जिल्हाधिकारी रायगड

True Translation of Exhibit-A at page No.____

Minutes of meeting held in committee hall of the collector's office under the chairmanship of the collector due to indifference between JSW steel Ltd, Dolvi and Khar land development department regarding the demands of farmers for the loss of paddy crops dated 10.09.2018 at 12:00 pm

Meeting started in the presence of Hon'ble collector. Accordingly the following official/ applicant were present in the said meeting.

1. Dr. Vijay Suryavanshi, Collector Raigad – President
2. Shri Kiran Payabunde, Residential, Dy. Collector Raigad
3. Smt. Sharda Sharad Powar, SDO, Alibaug.
4. Smt. Pratibha Pudalwad, SDO, Pen.
5. Shri Sachin Shejal, Tahsildar, Alibaug
6. Vishal Dandkar, Tahsildar (Revenue)
7. Smt. Sheetal Gaikwad, K.A. (A.K.) Kharland development department, Pen
8. Shri K. G. Salvi Technical Assistant, District Superintendent, Agricultural Officer. Raigad - Alibaug
9. Shri Atmaram Benkekar, G.M. JSW Steel Ltd. Dolvi
10. Member of Project affected Farmer, Rannga, village Vave, Vadkhal

A complaint was received by Panchakroshi Prakalpagrasta Sangh, Village Vave Vadkhal Taluka Pen Dist Raigad that, during excavation of Dharmtar creek and due to continuous transportation of heavy cargo ships through the said creek the lands cultivating paddy crops in the nearby villages i.e, Vave, Vadkhal, Kolve and Bene Ghat are severely damaged. On account of not taking timely measures the fertile lands of around 450 acers has become infertile since the year 2014. Accordingly this office has deputed a squad for conducting inspection of the said damage by following persons.

1. Sub divisional officer Alibaug/Pen- head of the squad
2. Tahasildar Alibaug/Pen – Member

3. Tehsil Agricultural Officer Alibaug/ Pen- Member
4. Executive Engineer Salt pan Land Surveyor and investigation department
Pen- Member

Accordingly, the Talathi and circle officer had visited the site and prepared Panchnama in November 2017. The Talathi saja Vadkhal have mentioned in his Panchnama/Report that, due to the leveling of plinth and due to cargo ships of JSW company breaching Kharbandasti, the tidal water has entered the fields and the agricultural lands have become infertile. Agricultural department and Kharland division should conduct joint inspection and send their joint Panchnama by way of agricultural compensation proposal to the Mantralaya and JSW company to continue their ongoing construction work as per request made by the Kharland department. And Jetty to Kolve should start immediately, Panchakroshi project affected Agriculturist should provide all necessary cooperation for construction to JSW company report should be submitted to this office on the proceedings of JSW company.

JSW company should fill soil in the farms of agriculturist and not to fill company's slag. Company should not fill with company's slag even after obtaining no objection from the farmers. Thereafter the learned district collector concluded the meet by thanking the persons present in the meeting.

District collector Raigad.

श्री बापदेव शेतकरी मंडळ, खारमाचेला

मु. पो. गडब, ता. पेण, जि. रायगड, पिन ४०२ १०७

❖ अध्यक्ष ❖

श्री. सुनिल मोरेश्वर कोठेकर

❖ उपाध्यक्ष ❖

श्री. भिमसेन विठोबा म्हात्रे

❖ सचिव ❖

श्री. सुभाष भानुदास कोठेकर

❖ सहसचिव ❖

श्री. काशिनाथ भानुदास कोठेकर

❖ स्वजिनदार ❖

श्री. दिलीप अनंत कोठेकर

❖ सदस्य ❖

श्री. लहू मोरेश्वर कोठेकर

श्री. प्रविण भारकर म्हात्रे

श्री. महेंद्र रामा कोठेकर

श्री. नारायण गजानन कोठेकर

श्री. हानेश्वर रामा कोठेकर

श्री. सचिन धर्माजी कोठेकर

श्री. संतोष रामा कोठेकर

श्री. संदिप धर्माजी कोठेकर

श्री. महादेव भानुदास कोठेकर

श्री. रामभाऊ गजानन कोठेकर

श्रीमती. चंद्रभागा बलीराम कोठेकर

पद्म सिलगे

२१/०८/२०२२
लिपिक

खारमाचेला मंडळ, पेण

२१/०८/२०२२
सचिव

उप विभागीय अधिकारी कार्यालय
पेण

जावक क्र.

दिनांक : २१/०८/२०२२

प्रति,

१) मा. जिल्हाधिकारी साो, रायगड

२) मा. उपविभागीय अधिकारी साो, पेण - रायगड

३) मा. कार्यकारी अभियंता साो, खारभुमी सर्वेक्षण व अन्वेषण विभाग पेण

विषय :-

खारमाचेला महसूल विभागातील जे.एस.डब्ल्यू. कंपनी डोलवी ह्या कंपनीने नैसर्गिक नाल्यामध्ये आणि खारमाचेला उघाडीमध्ये अनाधिकृतपणे टाकलेले पाईप काढून टाकणे बाबत.

महोदय,

आम्ही खारमाचेला महसूल विभागातील शेतकरी आपणास कारणे विनंती करतो की, जे.एस.डब्ल्यू. कंपनी डोलवी तर्फे हेत असलेल्या अत्याचारा विरोधात आम्ही सर्व शेतकऱ्यांच्या वतीने सामाजिक कार्यकर्त्या साी. समिता पाटील यांच्या मार्फत कंपनी विरोधात मा. राष्ट्रीय हरीत न्यायाधिकरण (N.G.T.) मा. उच्च न्यायालयात यादीका दाखल केल्या असून हा लढा सुमारे ९ वर्षांपासून सुरू असून आता तो अंतिम टप्प्यात आलेला आहे.

यातलाच एक प्रकार म्हणजे फेब्रुवारी २०२२ या कालावधीत स्थानिक कंत्राटदार श्री. परशुराम मोकल यांच्या सहाय्याने जे.एस.डब्ल्यू. कंपनीने आमची खारमाचेला महसूल विभागातील परंपरागत असलेली उघाडी तोडली. तदनंतर आम्ही शेतकऱ्यांनी खारलॅण्ड कार्यालयात दिनांक १४/०३/२०२२ व दिनांक ०४/०७/२०२२ रोजी दोनवेळा अर्जाद्वारे उघाडीमध्ये पाईप न टाकता पुर्ववत आहे तशी बांधण्यात यावी करीता विनती केली होती. खारलॅण्ड कार्यालाने आमची विनंती मान्य करून या कार्यालयाने दिनांक ०८/०७/२०२२ रोजी जे.एस.डब्ल्यू. कंपनीला उघाडीमध्ये पाईप न टाकता पुर्ववत आहे तशी बांधण्याचे पत्राद्वारे कळवूनसुध्दा जे.एस.डब्ल्यू. कंपनी डोलवी यांनी वडखळ पोलीस स्टेशनच्या सर्व स्टाफचा वापर करून सर्व कार्यालयांच्या सुट्टीची वाट पाहून शनिवार दिनांक २०/०८/२०२२ रोजी उघाडी मध्ये पाईप टाकण्याचे काम हाती घेतले. अचानक केलेल्या या कामामुळे आम्ही मोजकेच शेतकरी तेथे उपस्थित राहिलो. परंतु तेथे जाऊन आम्ही खारलॅण्ड कार्यालयाचे पत्र दाखवून सुध्दा वडखळ पोलीसांकडून आम्हाला धक्काबुक्की करत पोलीसांच्या धाकाने उघाडीमध्ये पाईप टाकण्यात आले. साहेब, भारत हा शेतीप्रधान देश असून सुध्दा भारताच्या स्वातंत्र्याचे अमृतमहोत्सवी वर्ष साजरे होऊन पाच दिवस उलटले नाही तोच शेतकऱ्यांवर

२१/०८/२२ लिपिक
नैसर्गिक न्याय
न्यायाधिकरण
अभियंता

पोलीसांमार्फत अन्याय होतोय ही अत्यंत खेदाची बाब आहे. आपल्या ह्या कृत्यामुळे ब्रिटीश सरकार कडून भारतीय नागरिकांवर होणाऱ्या जुलुमांची जाणीव आम्हाला झाली.

साहेब, आता खारमाचेला महसूल विभागा संदर्भात जिल्हाधिकारी यांची परवानगी नसतानासुद्धा खारबंदीस्तीचे काम पूर्ण झालेले आहे. शिवाय खारमाचेला महसूल विभागात MIDC हा विषय मागील दोन वर्षांपासून सुरू आहे आणि त्याचा लढा ११ गांव संघर्ष समितीद्वारे लढत आहोत. आमच्या जमिनींवर MIDC लादलेली असताना सुद्धा जे.एस.डब्ल्यु. कंपनी आता खारबंदीस्तीचे काम पूर्ण केल्यावर सुद्धा त्या खारबंदीस्तीवर अजून दोनचार फुट भराव करत आहे. अशाने बंदीस्तीची उंची वाढून पावसाच्या पाण्याने पुरसदृश परिस्थिती निर्माण होऊन ते पाणी आमच्या गावामध्ये शिरेल. तसेच MIDC लादलेली असताना सुद्धा जे.एस.डब्ल्यु. कंपनी काही जमिनींमध्ये कांदळवन असूनही ते तोडून त्यावर व नैसर्गिक नाल्यांमध्ये केमीकलयुक्त भराव टाकलेले आहेत. म्हणून हे काम त्वरीत थांबविण्यात यावे आणि खारमाचेला उघाडीमध्ये टाकलेले पाईप त्वरीत काढून परंपरागत उघाडी बांधून मिळावी आणि बेकायदेशीरपणे काम करत असलेल्या जे.एस.डब्ल्यु. कंपनीला सहकार्य करणाऱ्या पोलीस कर्मचाऱ्यांवर योग्य ती कारवाई करावी ही नम्र विनंती.

सोबत :-

- १) तत्कालीन जिल्हाधिकारी साो, रायगड मा. डॉ. सुर्यवंशी, यांचे दि. १०/०९/२०१८ रोजीचे आदेश पत्र
- २) दि. १४/०३/२०२२ रोजीचे बापदेव शेतकरी मंडळाचे पत्र
- ३) दि. ०४/०७/२०२२ रोजीचे बापदेव शेतकरी मंडळाचे पत्र
- ४) दि. ०८/०७/२०२२ रोजीचे खारभूमी सर्वेक्षण व अन्वेषण विभाग पेण यांचे पत्र



आपला विश्वासू

प्रत माहितीसाठी व उचित कार्यवाहीसाठी सविनय सादर

- १) मा. मुख्यमंत्री साो, महाराष्ट्र राज्य, मंत्रालय मुंबई
- २) मा. महासूल मंत्री साो, महाराष्ट्र राज्य, मंत्रालय, मुंबई

True Translation of Exhibit B at page ____

Letter Head of Shri Baapdev Agricultural Orgaization

Address: Mukam Post Gadab, Taluka Pen Dist: Raigad – 402107

Outward No.

Date: 29.08.2022

To,

1. Hon'ble Collector,
Raigad.
2. SDO, Pen Raigad
3. Executive Engineer, Kharland,
Survey and Exploraion Department Pen.

Subject: Removal of illegal pipes in the canal and Ugadi laid down by JSW, Dolvi Ltd. in Kharmachela

Sir,

We the the farmers of Kharmachela division request you with reason about the injustice cause to us by JSW Ltd. Dolvi on our behalf social worker Smt. Samita Patil has filed court case against the company in the National Green Tribunal and the Hon'bel High Court and are pendig since last 9 years and are at the final stages.

Similarly, on or about in February 2022 JSW with the help of one contractor namely Mr. Parshuram Mokal has broken our traditional Ugadi in Kharmachela. Thereafter, on 14.03.2022 and 04.07.2022 we have approached the kharland office twice and requested them to not install pipes and construct Ugadi as it was. Kharland department accepted our request and on 08.07.2022 and vide letter informed JSW not to lay down pipelines and construct the Ugadi as it was. JSW Dolvi with the help of all police staff of Vadkhal Police station on

20.08.2022 waiting for a holiday of the offices the company started installing the pipes in the ugadi. Because the work was taken up suddenly only few farmers were present. However even after going there and showing the letter of Kharland department the Vadkhal police man handled and with the threats of police pipelines were installed. Sir, India being an agrarian country within few 5 days after the 75th year celebration farmers are put to unjust treatment which highly objectionable situation. due to this action of yours we have felt the oppression like the citizens of this nation experienced from the British Governance.

Sir, now the work of kharbandisti has been completed even without the permission of the collector regarding Kharamachela revenue department. Moreover, the issue of MIDC has been going on for the last two years in Kharamachela Revenue Department and we are fighting it through 11 Gaon Sangharsh Samiti. Even when MIDC is imposed on our lands JSW Dolvi Even after completing the work of kharbandasti, the company is still filling two to four feet of the of landfill. In this way, the height of the bandisti will increase and the rain water will create a floods situation and that water will enter our village. Also when MIDC was imposed on the lands having Mangroves JSW company is cutting mangrove forest in some lands, and chemicals and filled in the Natural canal. Therefore, this work should be stopped immediately and the pipe laid in the Kharamachela opening should be removed immediately and the conventional opening should be constructed and it is an humble request that an appropriate action be taken against the police personnel who cooperated with the company JSW who is working illegally should be removed.

Encl:

1. Then Collector Raigad Hon'ble Dr. Suryavanshi, Order dated 10/09.2018
2. Letter dated 14.03.2022 from Baapdev Agriculture Organization
3. Letter dated 04.07.2-22 from Baapdev Agriculture Organization

4. Letter dated 08.07.2022 from Kharbhoomi Survey and Eploration
deoartment, Pen

Sd/-

Yours Faithfully

Copy submitted to Civil for information and appropiriate action

1. Hon Chief Minister, State of Maharashtra, Mantralaya Mumbai
2. Hon. Home Minister of Revenue, State of Maharashtra Mantralaya,
Mumbai

On the left side at pg____

President

Sunil Moreshwar Kothekar

Vice President

Bhimsen Vithoba Mhatre

Secretary

Subhash Bhanudas Kothekar

Join Secretary

Kashinath Bhanudas Kothekar

Treasurer

Dipali Anant Kothekar

Member

Shri Lahu Moreshwar Kothekar

Shri Pravin Bhaskar Kothekar

Shei Mahendra Rama Kothekar

Shri Narayan Gajanan Kothekar

Shri Dnyaeshwar Rama Kothekar

Shri Sachin Dharamji Kothekar

Shri Santosh Rama Kothekar

Shri Sandeep Dharamji Kothekar

Shri Mahadev Gajanan Kothekar

Shri Ram Bhau Gajanan Kothekar

Smt. Chandrabhaga Baliram Kothekar

Letter Received

Sd/-

29.08.2022

Kharland Development Authority, Pen

Letter Received

Sd/-

29.08.2022

SDO office

श्री बापदेव शेतकरी मंडळ, खारमाचेला

मु. पो. गडब, ता. पेण, जि. रायगड, पिन ४०२ १०७

❖ अध्यक्ष ❖

श्री. सुनिल मोरेश्वर कोठेकर

❖ उपाध्यक्ष ❖

श्री. भिमसेन विठोबा म्हात्रे

❖ सचिव ❖

श्री. सुभाष भानुदास कोठेकर

❖ सहसचिव ❖

श्री. काशिनाथ भानुदास कोठेकर

❖ खजिनदार ❖

श्री. दिलीप अनंत कोठेकर

❖ सदस्य ❖

श्री. लहू मोरेश्वर कोठेकर

श्री. प्रविण भारुकर म्हात्रे

श्री. महेंद्र रामा कोठेकर

श्री. नारायण गजानन कोठेकर

श्री. छानेश्वर रामा कोठेकर

श्री. सचिन धर्माजी कोठेकर

श्री. संतोष रामा कोठेकर

श्री. संदिप धर्माजी कोठेकर

श्री. महादेव भानुदास कोठेकर

श्री. रामभाऊ गजानन कोठेकर

श्रीमती. चंद्रभागा बलीराम कोठेकर

जावक क्र.

दिनांक :- 11/11/2022

प्रति,

मा. मुख्यमंत्री साहेब, महाराष्ट्र राज्य, मंत्रालय, मुंबई

मा. जिल्हाधिकारी साो, रायगड - अलिबाग

मा. उपविभागीय अधिकारी साो, पेण

मा. तहसिलदार साो, पेण

मा. पोलीस अधीक्षक साहेब, रायगड - अलिबाग

मा. उप विभागीय पोलीस अधिकारी साो, पेण

मा. खारभूमी सर्वेक्षण व अन्वेषण विभाग पेण

यांसी..

विषय :-

जे.एस.डब्ल्यु. कंपनी डोलवी, ता. पेण, जि. रायगड यांनी वडखळ पोलीसांशी संगनमत करून खारमाचेला महसूल उघाडी मध्ये दि. २०/०८/२०२२ रोजी पाईप टाकल्याने आणि दि. ०२/११/२०२२ रोजी उघाडी मध्ये कंपनीचा स्लॅगचा भराव टाकल्याने नैसर्गिक पाण्याचा प्रवाह नष्ट केल्याने शेतकऱ्यांवर उपासमारीची वेळ आली असून सदर प्रकरणाकडे जिल्हाधिकारी रायगड जाणीपूर्वक दुर्लक्ष करत असल्याने दि. २६/१२/२०२२ रोजी शेतकरी सामुहीक आत्मदहन करणार असल्याबाबत.

महोदय,

मौजे खारमाचेला ता, पेण, जि. रायगड येथील शेतकरी आपली जमीन जे.एस.डब्ल्यु. कंपनीस विकू इच्छित नाहीत व आपला परंपरागत व्यवसाय शेती व मासेमारी करू इच्छितात. परंतु जे.एस.डब्ल्यु.. कंपनीस आपल्या विस्ताराकरीता ही जमिन आवश्यक असल्याने तथा ती कवडीमोल भावात मिळावी याकरीता सन २०१४ पासून कंपनी विविध मार्गाने ही जमीन नापीक करणे व शेतकऱ्यांना त्रस्त करून जेरीस आणणे करीता विविध हातखंडे वापरत असते. वारंवार शेतकऱ्यांच्या जमीनीवर केमिकल वेस्ट चे भराव टाकत असते. खार बंदिस्त्या नष्ट करून खारे पाणी शेतात जाऊन ही जमीन नापीक केली आहे. या सर्व प्रश्नांबाबत तसेच कंपनीच्या इतर बेकायदेशीर कारभाराबाबत सामाजिक कार्यकर्त्या सौ. समिता राजेंद्र पाटील व श्री बापदेव शेतकरी मंडळ खारमाचेलाचे अध्यक्ष श्री. सुनिल मोरेश्वर कोठेकर यांनी राष्ट्रीय हरीत लवाद व मुंबई उच्च न्यायालयात विविध याचीका दाखल केल्या आहेत. यापूर्वी देखील

लिपीक

११/११/२०२२

विभागीय, पोलीस अधिकारी

पेण विभाग पेण ११/११/२०२२

११/११/२०२२
लिपीक

..२/..

खार भूमि स.व अन्व.विभाग, पेण

लेखनिक
तहसिल कार्यालय, पेण
11 NOV 2022

लेखनिक
उप विभागीय अधिकारी कार्यालय
पेण.

जे.एस.डब्ल्यु. कंपनीने खारमाचेला महसूल विभागात गट नं. ९४ मधील नैसर्गिक नाल्यावर भराव टाकून शेतकऱ्यांचे उदरनिर्वाहाचे साधन नष्ट करण्याचा प्रयत्न केला होता. परंतु तत्कालीन महसूल मंत्री मा. श्री. एकनाथ खडसे साहेब यांनी जिल्हाधिकारी रायगड यांना फोनवरून सुचना दिल्यावर हा मार्ग मोकळा करण्यात आला होता. परंतु जे.एस.डब्ल्यु. कंपनीने पुन्हा मनमानी करून नैसर्गिक नाल्यात पाईप टाकले.

खारलँड विभाग पेण यांचे दिनांक ०८/०७/२०२२ रोजीचे अत्यंत स्पष्ट पत्र यात खारमाचेला येथील उघाडी ही पारंपारीक पध्दतीने आयताकृती बनवावी तसेच सर्व्हे नं. ९४ मधील नैसर्गिक नाल्यामध्ये बेकायदेशीरपणे टाकलेले भराव व पाईप काढून टाकावे असे निर्देश असताना देखील दि. २०/०८/२०२२ रोजी जे.एस.डब्ल्यु. कंपनीने वडखल पोलीस स्टेशनचे पोलीस निरीक्षक तानाजी नारनवर व सुमारे २० पुरुष व महीला पोलीस कर्मचारी घेऊन परंपरागत उघाडीमध्ये पाईप टाकले. त्याखाली उंच असा काँक्रीटचा थर टाकला आहे. ज्यामुळे स्थानीक शेतकऱ्यांच्या जमीनी तर नापीक केल्या आहेत. शिवाय बोस्की मांडून स्थानिक शेतकरी जो मच्छिमाराचा व्यवसाय करतात तो पूर्णपणे नष्ट झाला आहे. शेतकऱ्यांची अशाप्रकारे उपासमार होईल व शेतकऱ्यांवर नाईलाजाने जमिन विकण्याची वेळ येईल. या उद्देशाने मोठ्या प्रमाणावर कांदळवनाची देखील कत्तल झाली आहे. सदर बाबतीत सुमारे पाच सहा शेतकऱ्यांनी हे सर्व सुरु असलेले बांधकाम बेकायदेशीर व अनधिकृत असून त्याबाबतचे पत्र पोलीस निरीक्षक तानाजी नारनवर यांना दाखविले. परंतु या पत्राकडे अर्थपूर्ण डोळेझाक करून शेतकऱ्यांना धक्काबुक्की करून जेलमध्ये टाकण्याची धमकी दिली व तानाजी नारनवर यांनी जे.एस.डब्ल्यु. कंपनी करीता स्वतःचे निरीक्षणात हे बेकायदेशीर काम करून घेतले. शांततापूर्ण विरोध करणारे पाच शेतकऱ्यांचा वीस पोलीस अधिकारी व कर्मचारी, कंपनीचे अनेक कर्मचारी यांचेपुढे नाईलाज झाला.

यानंतर श्री बापदेव शेतकरी मंडळ खार माचेला यांनी व सामाजिक कार्यकर्त्या सौ. समिता राजेंद्र पाटील यांनी खारलँड विभागाचे आदेश झुगारून जाणीवपूर्वक बेकायदेशीरपणे व चुकीच्या पध्दतीने उघाडीमध्ये टाकलेले पाईप व सर्व्हे नं. ९४ मधील नैसर्गिक नाल्यात टाकलेले पाईप काढून टाकावे व आपल्या पदाचा गैरवापर करत शेतकऱ्यांना धाक दाखवून धक्काबुक्की करून बेकायदेशीर कामास मदत करणाऱ्या पोलीस निरीक्षक श्री. तानाजी नारनवर यांचेवर कारवाई होण्याकरीता मुख्यमंत्र्यांपासून सर्व जबाबदार अधिकाऱ्यांना पत्रव्यवहार केला. परंतु जे.एस.डब्ल्यु. कंपनीचा विषय म्हटल्यावर जिल्हाधिकारी रायगड हे नेहमीच अर्थपूर्ण दुर्लक्ष करत आलेले आहेत. त्यानंतर दि. ३१/१०/२०२२ रोजी जनता दरबारात सुध्दा टोकन नं. ११० द्वारे सुध्दा आमची विवंचना रायगडचे पालकमंत्री आदरणीय श्री. उदयजी सामंत साहेब यांना पत्राद्वारे कळवून सुध्दा जिल्हाधिकारी यांचेकडून कोणतीही कारवाई झाली नसल्याने आम्ही शेतकऱ्यांनी सामुहीक आत्मदहनाचा निर्णय घेतला आहे.

● मागण्या ●

- १) खारलँड विभागाचे आदेश झुगारून जे.एस.डब्ल्यु. कंपनीने बेकायदेशीरपणे व पूर्ण चुकीच्या पध्दतीने खारमाचेला उघाडीमध्ये व सर्व्हे नं. ९४ मधील नैसर्गिक नाल्यात बेकायदेशीरपणे टाकलेले पाईप व भराव तात्काळ काढून टाकणे.
- २) खारलँड विभागाचे निरीक्षणाखाली आमची पूर्वी होती तशी परंपरागत उघाडी तात्काळ बांधून मिळावी.
- ३) खारमाचेला महसूल विभागात जिल्हाधिकारी साहेब रायगड यांचे दि. १०/०९/२०१८ चे आदेश असताना देखील केमीकल वेस्टचे भराव सुरु केले आहेत. त्यास तात्काळ स्थगिती देऊन ते भराव पूर्णपणे काढून टाकावेत.

४) आपल्या पदाचा गैरवापर करीत बेकायदेशीर कामास मदत करण्याकरीता धमकी देऊन, धाक दाखवून शेतकऱ्यांना धक्काबुक्की करणाऱ्या वडखळ पोलीस निरीक्षक श्री. तानाजी नारनवर व इतर पोलीस कर्मचारी यांचेवर गुन्हा दाखल करून योग्य ती कायदेशीर कारवाई करण्यात यावी.

वरील प्रमाणे आमच्या मागण्यांची पूर्तत न केल्याने आमच्यावर उपासमारीची वेळ येऊन अन्नान्न दशा होऊन मरण्यापेक्षा खालील जोडलेले सर्व शेतकरी आपल्या कुटुंबासमवेत दि. २६/१२/२०२२ रोजी प्रांत कार्यालय पेण येथे सामुहीक आत्मदहन करतील. आम्हाला प्रांत कार्यालय येथे आत्मदहन करण्यास मज्जाव केल्यास आम्ही कुठेही आत्मदहन करून. त्यानंतर आमच्या मृत्युस जे.एस.डब्ल्यु. कंपनीचे मालक सज्जन जिंदाल, कंपनीचे अधिकारी कुमार थत्ते, वडखळ पोलीस निरीक्षक तानाजी नारनवर व रायगड जिल्हाधिकारी महेंद्र कल्याणकर आणि स्थानिक प्रशासन हे जबाबदार राहतील याची नोंद घ्यावी.

सोबत :-

- १) दि. १०/०९/२०१८ रोजीचे जिल्हाधिकारी यांचे आदेशाचे पत्र
- २) दि. १४/०३/२०२२ रोजीचे बापदेव शेतकरी मंडळाचे पत्र
- ३) दि. ०४/०७/२०२२ रोजीचे बापदेव शेतकरी मंडळाचे खारलँड ला दिलेले पत्र
- ४) दि. ०८/०७/२०२२ रोजीचे खारलँड विभागाकडून कंपनीला दिलेले आदेश पत्र
- ५) दि. २९/०८/२०२२ रोजीचे बापदेव शेतकरी मंडळाचे जिल्हाधिकारी यांना दिलेले पत्र
- ६) दि. २३/०८/२०२२ रोजीचे सौ. समिता राजेंद्र पाटील यांचे तक्रारीचे ई मेल प्रत



आत्मरहन कुरुगाच्या शेतकऱ्यांची यादी

- १) श्री. सुनिल मोरेश्वर कोठेकर
- २) श्री. ज्ञानेश्वर रामा कोठेकर
- ३) श्रीमती. पार्वती धर्माजी कोठेकर
- ४) श्री. पांडूरंग मोरेश्वर कोठेकर
- ५) सौ. ज्योती सुनिल कोठेकर
- ६) कु. ऋषीकेश पांडूरंग कोठेकर
- ७) श्री. सचिन धर्माजी कोठेकर
- ८) कु. सार्थक सुनिल कोठेकर
- ९) श्री. महेंद्र रामा कोठेकर
- १०) सौ. प्रभावती पांडूरंग कोठेकर
- ११) श्री. भिमसेन विठोबा म्हात्रे
- १२) सौ. प्रणाली महेंद्र कोठेकर
- १३) कु. प्रथमेश पांडूरंग कोठेकर
- १४) कु. समर्पण सुनिल कोठेकर
- १५) श्री. संतोष रामा कोठेकर
- १६) सौ. कविता ज्ञानेश्वर कोठेकर
- १७) श्री. दिलीप अनंत कोठेकर
- १८) श्री. सुभाष भानुदास कोठेकर



True Translation of Ex C at Pag No. ____

Letter Head of Shri Baapdev Agricultural Orgaization

Address: Mukam Post Gadab, Taluka Pen Dist: Raigad – 402107

Outward No.

Date: 11.11.2022

To,

Hon. Chief Minister, Maharashtra, Mantralaya Mumbai

Hon. Collector, Raigad – Alibaug

Hon. Sub-Divisional officer, Pune

Hon. Superintendent of Police, Raigad – Alibaug

Hon. Sub-Inspector of Police, Pune

Hon. Kharland and Exploration Department

Subject: Regarding JSW Company Dolvi, Pen, Dist. Raigad colluded with Wadkhal Police and gave Kharamachela in the revenue Ugadi by laying pipe on 20/08/2022 and dt. On 02/11/2022, due to the destruction of Ugadi and due to filling of slag by the company in Ughadi the natural flow of water was destroyed, the time of starvation has come for the

farmers and since Collector Raigad is deliberately ignoring the matter the farmers on 26.12.2022 will commit mass self-immolation.

Sir,

Farmers from the village Kharmachela district Pen taluka Raigad do not want sell their lands to JSW and wish to continue their traditional business of farming and fishing. However, for the alleged purpose of expansion the JSW company needs land and to get the same at a bargain price the company has been using various methods to make the land infertile and harassing the farmers since the year 2014. The company is dumping chemical waste on the farmers land continuously. And have destroyed the Kharbandisti due to which the saline water entered the fields making it infertile. Smt. Samita R. Patil and President of Baapdev Agricultural organization Shri Sunil Moreshwar Kothekar has filed various petition in National Green Tribunal and High Court at Bombay. Previously the JSW company made attempt to destroy the livelihood of the farmers by filling canal at gat No. 94 Kharmachela revenue department. However, on telephonic instruction of the then Hon. Revenue Minister Shri. Eknath Khadse to the collector Raigad district the said canal was cleared

even thereafter the pipes was installed by the JSW company the Canal.

A very clear letter dated 08/07/2022 from Kharland Division Pen states that Ughadi at Kharmachela should be made rectangular in traditional manner and survey no. 94 of the natural drain even as directed to remove the fill and pipes illegally placed in it, On 20/08/2022 J.S.W. The company took Police Inspector Tanaji Naranwar of Wadkhal Police Station and around 20 male and female police personnel to lay the pipe in the traditional Ughadi. A high layer of concrete is placed under it. Due to which the land of local farmers has become barren. Moreover, the local farmers who are engaged in the business of fishing in Manda Boski have been completely destroyed. In this way the farmers will starve and the time will come to sell the land in the fields unwillingly. For this purpose, Mangroves has also been slaughtered on a large scale. In this case, about five or six farmers have shown the letter to Police Inspector Tanaji Naranwar regarding all these ongoing constructions as illegal and unauthorized. But turning a blind eye to this letter, police officers manhandled and threatened to throw the farmers in jail and Tanaji Naranwar himself did this illegal work in his own supervision for the company. Five farmers who

were peacefully protesting were had no option in front of twenty police officers and employees, many employees of the company.

After this Shri Bapdev Shetkari Mandal Kharmachela and social activist Mrs. Samita Rajendra Patil wrote letter the Chief Minister to all the responsible officials to take action for defying the orders of Kharland department and knowingly illegally and remove the wrongly installing the pipe in the Ugadi and remove pipelines installed in natural Canal in Survey No. 94 and take action against Police Inspector Shri. Tanaji Naranwar who has manhandled and thereathed the farmers and is helping the company in his illegal work. But Collector Raigad has always ignored the matter of the J.S.W Company. Even after informing through letter on 31/10/2022 in Janata Durbar also token no. 110 and also through our Guardian Minister of Raigad Hon'ble Shri. Udayji Samant Saheb However since no action was taken by the Collector, we farmers have decided to commit mass self-immolation.

Demands

- 1) Immediate removal illegal wrongly installed pipeline in Ughadi and removal of pipes and fills in natural canal in Survey NO. 94 wih is related to disobeying of the orders of Kharland Department by the J.S.W company.

- 2) Conventional Ugadi should be restored immediately as we had earlier under the supervision of Kharland department
- 3) Despite the order dated 10.09.2018 passed Collector, Raigad, Kharmachela Revenue Department filling of chemical waste has been started. It should be stayed immediately and the filling should be removed immediately.
- 4) A case should be registered and appropriate legal action should be taken against Tanaji Naranwar and other police personnel who have manhandled, threatened and who has abused their power to help illegal construction.

By not fulfilling our demands as above, rather than starving us and dying from starvation all the below farmers along with their families on 26.12.2022 will commit mass self-immolation at Provincial Office Pen. If we are prohibited from self-immolation at the provincial office, we will self-immolate anywhere. After our death it should be noted that J.S.W. company owner Sajjan Jindal, company officer Kumar Thatte, Wadkhal Police Inspector Tanaji Naranwar and Raigad Collector Mahendra Kalyankar and the local administration will be held responsible.

Enclosed:

- 1) Collector's order dated 10/09/2018
- 2) Letter dated 14/03/2022 from Bapdev Shektar Mandal
- 3) Letter dated 04/07/2022 from Bapdev Shetkari Mandal to Kharland
- 4) Order dated 08/07/2022 from Kharland Department to the Company
- (5) Letter dated 29/08/2022 of Bapdev Shetkari Mandal to Collector
- 6) E-mail copy of complaint by Smt. Samita Rajendra Patil dated 23/08/2022

List of Farmers will to Self-Immolate

1. Shri Sunil Moreshwar Kothekar
2. Shri Dnyaneshwar Rama Kothekar
3. Smt. Parvati Dharmaji Kothekar
4. Shri Pandhurang Moreshwar Kothekar
5. Sau. Jyoti Sunil Kothekar
6. Ku. Rushikesh Pandurang Kothekar
7. Shri Sachin Dharmaji Kothekar
8. Ku. Sarthak Sunil Kothekar
9. Shri. Mahendra Rama Kothekar

- 10.Sau. Prabhavati Pandurang Kothekar
- 11.Shri. Bhimsen Vithoba Mhatre
- 12.Sau. Pranali Mahendra Kothekar
- 13.Ku. Prathamesh Pandurang Kothekar
- 14.Ku. Samparna Sunil Kothekar
- 15.Shri Santosh Rama Kothekar
- 16.Sau. Kavita Dnyaneshwar Kothekar
- 17.Shri Dilip Anant Kothekar
- 18.Shri Subhash Bhanudas Kothekar

SD/-

Stamp- Baapdev Shetkari Mandal

On the left side at pg____

President

Sunil Moreshwar Kothekar

Vice President

Bhimsen Vithoba Mhatre

Secretary

Subhash Bhanudas Kothekar

Join Secretary

Kashinath Bhanudas Kothekar

Treasurer

Dipali Anant Kothekar

Member

Shri Lahu Moreshwar Kothekar

Shri Pravin Bhaskar Kothekar

Shei Mahendra Rama Kothekar

Shri Narayan Gajanan Kothekar

Shri Dnyaeshwar Rama Kothekar

Shri Sachin Dharamji Kothekar

Shri Santosh Rama Kothekar

Shri Sandeep Dharamji Kothekar

Shri Mahadev Gajanan Kothekar

Shri Ram Bhau Gajanan Kothekar

Smt. Chandrabhaga Baliram Kothekar

Letter Received

Sd/-

11.11.2022

Talathi office

Letter Received

Sd/-

11.11.2022

SDO office







सोमवार दि. २१ नोव्हेंबर २०२२

माझा रायगड

पृष्ठ ५ रायगड

वासांबे ब्या.पं.चप्रास

ब्यामस्थ आक्रामकार



स्पेशल